

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 311

IA-1551/2024

In

IB-658(ND)/2023

IN THE MATTER OF:

Bank of Maharashtra

.... Petitioner/Applicant

Vs.

Arvinder Kaur

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Nishant Awana, Ms. Rini Badoni, Ms. Nitya Sharma
For the RP : Mr. Gautam Singhal, Mr. Rajat Chaudhary Advs.

ORDER

IA-1551/2024

The Resolution Professional has stated that the service on the Personal Guarantor is not complete and therefore seeks a direction to be given to the Applicant-Bank for publishing the notice in two local Newspapers, Delhi Edition, Hindi and English.

We therefore, direct the Applicant-Bank to do the needful and file affidavit of service within two weeks.

The Personal Guarantors are directed to file the objections, if any, within one week after publication of the notice in the Newspapers.

List the matter **on 28.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)